

In the first week of June much concern was shown by the Rly. administration and the Government for the dacoity in the running train and it was decided to take prompt action to check this crime. It was decided to double GRP force, deploy about 2004 RPF for the present, a committee of three officers under the chairmanship of Sri S. S. Jog, Jt. Secretary (Police) was formed. Minister of Rlys. wants to bring forward a legislation to create an anti-dacoity cell in Rlys. But it is not being done for the reasons best known to him. It is also being said that law and order is the State subject. But Rlys. take the responsibility of safe journey of the passengers travelling from one place to another. Hence, I will urge upon the Minister of Rlys. to take prompt action into the matter and assure safe journey of the travelling passengers forthwith.

MR. DEPUTY-SPEAKER: Shri Sudhir Giri. The hon. Member is not present.

(ii) NEED FOR IMMEDIATE RE-INSTATEMENT OF RETRENCHED EMPLOYEES OF MODERN BAKERS OF INDIA LTD., UJJAIN.

श्री मत्वाणारायण जाटिया (उज्जैन) . उपाध्यक्ष महोदय, मार्टिन बेकरीज इंडिया लिमिटेड उज्जैन ने 103 कर्मचारियों को नौकरी से बाहर निकाल दिया है, जिसके कारण उनके परिवार के लोग बेवम और बेमहारा हो गये हैं। इन कर्मचारियों में कुछ एक कर्मचारी 1974 से तथा ऐसे 85 कर्मचारी जो हरजन और पिछड़े वर्ग के हैं, वर्षों से भारतीय खाद्य निगम द्वारा चलाये जा रहे इसी संस्थान का कर्मचारी था। भारतीय खाद्य निगम ने इस संस्थान का प्रबन्ध 1 मार्च, 1980 को मार्टिन बेकरीज इंडिया लिमिटेड को सौंपते हुए यह आश्वासन किया था कि किसी भी कर्मचारी को सेवा नह मुक्त नही किया जायेगा, किन्तु संस्थान के प्रबन्ध अन्तरण के बाद मार्टिन बेकरीज के प्रबन्धकों ने कर्मचारियों को सेवा मुक्त कर दिया है। सर्वप्रथम अधिकारियों और श्रम विभाग से बार-बार सम्पर्क के बाद भी मजदूरों को न्याय नहीं मिल सका है। इसके कारण मजदूरों में भारी असंतोष और रोष प्रयाप्त है।

अतएव मेरा माननीय कृषि मंत्री जी से आग्रह है कि वे व्यक्तिगत रूप से इस मामले में रुचि लेकर अन्याय और भूख से पीड़ित मेहनतकश कर्मचारियों को पुनः सेवा में लेकर न्याय प्रदान करें।

(iii) NEED FOR PROBE INTO THE MARKETING OF ADULTERATED CEMENT BY MANUFACTURERS.

PROF. K. K. TEWARY (Buxar): Under Rule 377, I am making a statement as Manufacturers of Cement in Bihar are marketing adulterated Cement on large scale and defrauding the people as also the State and Central Governments. It is alarming that important projects like National Highways and bridges on Inter-State Rivers and Public Sector Undertakings are using this sub-standard cement. Recently a raid was organised by the local authorities on the premises of Rohtas Industries, Dalmia Nagar and it was detected that the management had stocked huge quantities of cement mixed with dust and sands and the cement bags weighed much less than the specified quantity. The top officers of the above mentioned Industry were arrested under Sections 420, 468, 120(B) of Indian Penal Code and Section 7 of EC Act. Will the Govt order a CBI probe into the matter, keeping in view the urgency of the case?

(iv) NEED FOR MORE FUNDS FROM THE CENTRE FOR MAINTENANCE OF AGARPADA CLASSIFIED ROAD.

SHRI ARJUN SETHI (Bhadrak): Under Rule 377, I am making a statement.

The Chrome Ores from BAULA Mines of Keonjhar District (Orissa) are being exported annually to the tune of 60,000 tonnes to Paradip Port through Bhadrak-Baula Mines via Agarpada classified road. The net earnings in terms of foreign exchange to the Centre per annum in the process is of Rs. 3.5 crores. But this figure could have been inflated to a great extent but for the condition of the road. Since the State Government is unable to pay more attention towards its improvement by making allotment of more funds for its improvement and repairing, the condition of road has gone from bad to worse. It